

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY PART II,
SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
Notification No. 54/2021-Customs (ADD)

New Delhi, the 30th September, 2021

G.S.R.--(E).- Whereas, the designated authority *vide* initiation notification No. 7/39/2020-DGTR, dated the 22nd January, 2021, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 22nd January, 2021, has initiated review in terms of sub-section (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act) and in pursuance of rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 (hereinafter referred to as the said rules), in the matter of continuation of anti-dumping duty on imports of “Glazed/Unglazed Porcelain/Vitrified tiles in polished or unpolished finish with less than 3% water absorption” (hereinafter referred to as the subject goods) falling under headings 6907 or 6914 of the First Schedule to the Customs Tariff Act, originating in or exported from China PR (hereinafter referred to as the subject country), imposed *vide* notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 29/2017-Customs (ADD), dated the 14th June, 2017, published in the Gazette of India, Extraordinary, Part II, Section 3, sub-section (i), *vide* number G.S.R. 588 (E), dated the 14th June, 2017, and has requested for extension of the said anti-dumping duty in terms of subsection (5) of section 9A of the Customs Tariff Act;

And whereas, the designated authority has requested for further extension of the anti-dumping duty on the subject goods originating in or exported from the subject countries.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the said Customs Tariff Act and in pursuance of rules 18 and 23 of the said rules, the Central Government hereby makes the following further amendment in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 29/2017-Customs (ADD), dated the 14th June, 2017, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 588 (E), dated the 14th June, 2017, namely: -

In the said notification, in paragraph 3, for the figures, letters and word “31st December, 2021”, the figures, letters and word “28th February, 2022” shall be substituted.

[F.No. CBIC-190354/44/2021-TO(TRU-I)-CBEC]

(Rajeev Ranjan)

Under Secretary to the Government of India

Note: The principal notification No. 29/2017-Customs (ADD), dated the 14th June, 2017, was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 588 (E), dated the 14th June, 2017 and was last amended *vide* notification No. 34/2021-Customs (ADD), dated the 28th June, 2021, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 442 (E), dated the 28th June, 2021.